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File No. 03-01/Enf-I/FSSAI/2012
Food Safety and Standards Authority of India
(Ministry of Health and Family Welfare)

FDA Bhavan, Kolla Road
New Delhi-110002
Date: 15-10-2012

OFFICE MEMORANDUM

Subject: Licensing of 100 % Export Oriented Units under FSSAI Act -
Regarding.

A communication has been received in this Authority from Export Inspection Council of India (EIC), New Delhi proposing that establishments which are approved and monitored by it through Export Inspection Agencies (EIA) may be exempted from registration by FSSAI or such establishments may be granted registration on the basis of the approval issued by respective EIAs. This had been examined in the Authority and since it was observed that the inspection formats used by EIAs are similar to Schedule IV under 'FSS (Licensing and Registration) Rules, 2011', it is decided that Central Licences shall be issued to 100% Export Oriented Units (EoU) by the respective Designated Officers based on the Inspection Reports in the prescribed format made available by EIAs. This arrangement is being agreed for the time being in the interest of administrative exigency.

*Pl: Circulate
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18/10/12*

This is issued with the approval of CEO, FSSAI,



(Dr. A. Madhavan)
Asst. Director (Enforcement)

Copy to:

1. DO- Delhi/Mumbai/Kolkata/Guwahati/Chennai/Lucknow/Chandigarh.
2. Dr. S. K. Saxena, Director- (Insp. & Q/C), Export Inspection Council of India, Ministry of Commerce & Industry, Govt. of India, 3rd Floor, NDYMCA cultural Centre Building Jai Singh Road, New Delhi-110001; w.r.t. his letter No. EIC/D(Q/C)T-1(SEAI)/2012 dated 18.9.2012. He is requested to put in place a system to make available copies of BIA's Inspection Reports in the prescribed format to the respective Regional Designated Officers.
3. PS to CEO

*SIO (SG)
18/10/12*